M.A./364/92 in R.A./31/92 in O.A./298/92

DATE	OFFICE REPORT	ORDERS.	
26.11.92			
26		Shri V.B.Garnia proxy for Shri P.F.Makwana for	
		the review applicant.	
		The XXXXXX applicant has filed M.A.364/92	
		for condonation of delay. In the view, we are of dispose 1 to mak. taking in this matter, we a condone the delay,	
		2. The review sought is for inserting a	
		direction to the respondents to dispose of the	
		representation that will made by the applicant	
		withinx a specified time.	
		3. We have heard the learned counsel for the	
		review applicant. This is not an error apparent	
		on the foce of the record. We had only observed	
		that the applicant had not exhausted his	
		remedies by making a representation and	
		therefore, the applicant was permitted to	
		withdraw his application to enable him to file	
		the representation. The question of fixing a	
		time limit will xx arise if the representation is	
		filed and it is not disposed of in a reasonable	
•		time.	
		4. In the circumstances, we find no merits	
		in this application and it is dismissed.	
		ne llungi	
		(R.C.BHATT) (N.V.KRISHNAN)	
		M_MBER(J) VICE CHAIRMAN	
		*SS	

DATE	OFFICE REPORT	ORDERS.
26.11. 26		Shri V.B.Garnia ploxy for Shri P.F.Makwana for the review applicant. The XEXXEN applicant has filed M.A.364/9 for condonation of delay. In the view, we are taking in this matter , we is condone the delay. 2. The review sought is for inserting a direction to the respondents to dispose of the representation that will made by the applicant within a specified time. 3. We have heard the learned counsel for the review applicant. This is not an error apparen on the of the record we had only observe that the applicant had not exhausted his remedies by making a representation and therefore, the applicant was permitted to withdraw his application to enable him to file the representation. The question of filling a time limit will xt arise if the representation filed and it is not disposed of in a reasonable time. 4. In the circumstances, we find no merits in this application and it is dismissed. (N.C.BHATT) (N.V.KRISHNAN) M.MBER(J) VICE CHAIRMAN